3

English and Hindi) of the Annual Report and Accounts of the Shipping Development Fund Committee for the Year 1972-7.'!. together with the Audit Report on the Accounts, [Placed in Lihrary. See No. LT-8425/71.]

Indian Telegraph (Seventh Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS SHRI JAGANNATH PAHADIA): Sir I beg to lav on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Posts and Telegraph Board) Notification G.S.R. No. 93\$, dated the 22nd August, 1974, publishing the Indian Telegraph (Seventh Amendment) Rules. 1974. [Placed in Library. *S,r* No. LT-8414/74.]

Coal Mines Labour Housing and General Welfare Fund (Recruitment to Class HI and Class IV posts) Recruitment Amendment Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I beg to lay on the 'Table a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No.' 872, dated the 26th July. 19?4, publishing the coal Mines Labour Housing and General Welfare Fund (Recruitment to Class III and Class IV Posts) Recruitment Amendment Rules. 1974, together with a statement giving reasons for delay in laying the notification. [Placed in Library. Sec No. LT-8415/74.]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported police firing on refugees at the Mana Camp on 8th September, 1974

SHRI KALYAN ROY (West Bengal): Sir, I beg to call the attention of the Minis-

[of Supply and Rehabilitation to the reported Police firing on refugee¹ at the Mana refugee camp in Madhya Pradesh, on the 8th Septmeber, 1974, resulting in the death of three persons and injuries to several others.

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): Sir, . . .

According to the message received from tin Chief Commandant, Mana. Raipur (M.P.) there was some trouble due to group rivalries among the migrants from former Fast Pakistan in the Mana On the night of the 7th-8th Camp. September. 1974, a police patrol party was attacked and CUP Inspector was stabbed. 45 policemen, two police officers, a magistrate and the Chief Commandant were. injured by stone throwing by a mob of four to five thousand. Police opened fire in self-defence. 12 persons were injured due to the firing and 3 people died. The injured persons have been admitted to the Hospital. The situation is reported to be under control.

The Government regret the incidents that have taken place and are most anxious to restore peace and normalry immediately. A Magisterial enquiry is reported to have been ordered by the District Magistrate. Further necessary action is being taken by the Government of Madhya Pradesh to restore normal conditions. The hon. Members may rest assure that there will be full cooperation between the camp authorities and the authorities of the State Government in restoring normal conditions. It is also expected that the inmates of the Camp will cooperate fully in this matter. The Department of Rehabilitation is also sending an officer from Delhi to obtain first hand report on the latest situation.

The lion. Members will recall that the Mana Camp had about 20,000 families of migrants from former Fast Pakistan at the end of 1973. The Department of Re-habi citation have prepared a programme for dispersal of migrant families to various ibilitation projects and work-site camps and are making every effort to send the families to the various rehabilitation sites/ work situs camps according to the schedule. The number of families that have beef! dispersed chiving 1971 from Mana is or the order of 3,000.

It is in the interest of the inmates of the camp to help in this programme of dispersal of families from Mana. With this end in view cash allowance of the families who are being sent to the rehabilitation

5

sites and work site camp in Tawa Irrigation Project has recent 1) been increased by Rs. 10/- per member of the family, Opportunities have also been provided for work in rehabilitation sites and work on pre-resettlement] tions has been arranged so that able bodied members of the families could earn ν in addition to the cash allowance as recently liberalised. The cash allowance in Mana Camp as well as State Camps administered by the Slate lias recently also been raised by Rs. 5/- per member of the family.

SHRI KALYAN ROY: Mr. Chairman, Sir, death either by shooting or <l iet to starvation has become a part of our normal life in the country after 27 years of independence, whether it is a school teacher in Cooch-Behsf or a refugee in the Mana Camp. Sir, over 5.2 million people were driven out of East Pakistan at the point of bayonet and they came here in search of security and peace. But now they are victims of gunfire.

Sir, never before in history such a large number of people, such a large group of uprooted humanity, have been so badly betrayed, cheated and let down. Being rootless, the people, for the last twenty years, are drifting from one camp to ano ther and are adding to the number of beg gars in the streets and these people who have been callously cheated are now being described as idlers. Sir, the problem

cannot he discussed in isolation. The whole problem of these people, of accumulated indignation of these 5.2 million or so, whether they are in Mana or elsewhere, is because of calculated discrimination against the refugees who came from East Pakistan. Sir, I am having a book in my hands which has been published In the Government of West Bengal and is entitled "A Master Plan for the Economic Rehabilitation of Displaced Persons". Now, Sir, may I ask the honourable Minister very humbly-I am a quiet person, you see, in the House-whether it is not a fact that up till 31st March, 1973. you have spent only Rs. 7 crores by way of rehabilitation grants, only Rs. 7 crores, for these five million people! No compensation has been paid to the East Bengal refugees for the immovable properties left behind by them though a sum of Rs. 191.16 crores was paid to the West Pakistan refugees on the

comparative same account. Α study of the expenditure incurred so far on the rehabilitation of the refugees from the Eastern ami Western wings of Pakistan absolute discrimination. Up 31st March, 1973, is it not a fact Mr. Khadilkar-you were not a bad man a< the Labour Minister, bin arc becoming b;d as the Minister of Rehabilitationthat only a sum of Rs. 85 crores was spent on the: rehabilitation of the refugees from Bengal while Rs. 115 crores were spent on the refugees, on the rehabilitation of those refugees v. ho had migrated from West Pakistan? No compensation has b; i! paid to the former, that is, the re fugees from East Pakistan for the propertics left behind by them in East Pakistan and you have admitted in your statement that proper payment of compensation for the abandoned properties in West Pakis tan, led to the rehabilitation of the refugees from West Pakistan. The refugees

West. Pakistan received by way of compensation of about Rs. 191.00 crores upto 31st March, 1973. The 10.03 refugee families from West Pakistan—5.68 lakh families settled in rural areas and 4.45 lakh families sciiled in urban areas-have received compensation. In other words, it means that each and every one of the 47.40 lakh West Pakistan refugees have received compensation. Mr. Khadilkar, you are aware that even ilie refugees from the Pakistan-occupied Jammu fc Kashmir area were granted *ex-gtaUa* payment for the Properties left behind by them in lieu of compensation.

"The Muslim evacuees who Pakistan left behind in India 3 lac urban i perties in the form of houses, shops, industries, etc.. 6.50 lac village-hoe and 60 lac acres of farm land. These properties were scattered all over India including Bihar and Orissa in the eastern legion. The total value of all thee was estimated at Rs. 250 crores. . .The ic! of the properties! i.e. 6.50 lac village houses in Punj.ib-Harvana (excluding the lew worth Rs. 20.009 or more) and lac acres of farm land, the total value of which was Rs. 150 cice-es, were dis tributed among or occupied by the re fugees from West Pakistan. In . addi tion to the compensation for immovable properties, crores of rupees were paid West Pakistan refugees settlement

of their claims for compensation for a

[Shri Kalyan Rovl large number of items, such as contrac tors' bills, earnest moneys, securities, deposits, provident funds, salaries, scholarships, dividends, pensions, damage shares. claims, untranslated bank deposits, postal insurance policies, etc. The claims for compensation on thes accounts were dealt with by the Central Claims Organisation set up by the Government of India in May, 1955 . . . Leaving aside the value of those miscellaneous benefits, the value of financial assistance received by the West Pakistan refugees comes to Rs. 341 crores in addition to Rs. 115 crores .spent on their direct rehabilitation. Thus the total sum spent on their direct resettlement, excluding educational and medical facilities, comes to Rs. 456 crores as against Rs. 85 crores spent on the direct rehabilitation, excluding educational and medical facilities, of East Bengal refugees. . ."

Is it not a fact that in respect of Pandakaranya, the original plan was *to* rehabilitate, according to the Estimate Committee Report, 35000, but later on it was reduced to only 15000?

In a nutshell, may I ask how long he expects these refugees from East Pakistan to tolerate these insults, discrimination and humiliation? Lastly, Sir, is it not a fact that one lakh of these refugees have been rotting for the last ten years and you are refusing to rehabilitate them in Andaman because of vested interests, because of opposition from the bureaucracy and because of your total negligence to do something about them? The whole Master Plan submitted by the West Bengal Government has been scuttled. The only policy they have for these refugees is to scatter them like autumn leaves. And if they agitate, if they demand resettlement, proper rehabilitation, the CRP is there. Can von dream, Sir, that after 27 years of independence-you have been in politics for such a long time, perhaps since I was born-of a camp with a Commandant? What is Mana Camp? It is a concentration camp. . .(Time bell rings)? Is it the way you treat your refugees? Is it the way you treat people who came on your invitation? There is shooting. This is not the last shooting. You may shoot down the workers, peasants and

others. But you would not be very safe in vour seat, either as Minister of Labour or Rehabilitation. . . (Time bell rings).

Sir. I have not taken much time. Will you stop this discrimination? Will you not treat them on par with West Pakistan refugees? Won't you rehabilitate them, give them land. and also see that Andaman is properly developed and they are senl to Andaman to settle there?

Lastly, Sir, I hope you would agree ,'. itli me NOII have not agreed to a probe in a Parliamentary Committee into tin: licence scandal—that a Parliamentary Committee should go into the firing or there should be a judicial inquiry.

SHRI R. K. KHADILKAR: Sir, I thought you would restrain him, because he has covered a very, very vast canvas, ami he has covered the entire refugee pro blem of former East Pakistan *vis-a-vis* Bengal, and charged the Government with discrimination. I would like to make

certain things very clear, which otherwise 1 would have avoided. Let me make it very clear for his benefit that even recently when 98 lakh refugees came to India, when I was in charge, and about Rs. 800 crores were spent on them, they were sent back without any complaints anywhere; there was no complaint, no epidemic, nothing . . .

SHRI NIREN GHOSH (West Bengal): No complaint? Wrong. .

(Interruptions)

SHRI R. K. KHADILKAR: All MPs are there. . . (Interruptions).

SHRI NIREN GHOSH: He is misleading the House.

SHRI R. K. KHADILKAR: So far as our Government is concerned, let me as-Bire the House; they will feel proud; even the International organisation in their re port to the High Commission have com plimented India. Nowhere in the world time has anv country am faced su. Ii a pro- blem. Ami tremendous refugee for this, India has drawn practically nothing, except minor help. . .

SHRI KALYAN ROY: On a point of older, Sir. The Calling Attention is about the refugees and we confine ourselves

to that problem and about who came bert lor resettlement? and all that. The hon. Minister is talking about the people who came m order to go back and he is taking pride of that. . .

Calling Attention

SHRI R. K. KHADILKAR: Now be referred to other broad issues and when I come to Mana, 1 will explain. Since bi came (ale. lie forgot everything except tile enquiry part. I must reassure the honourable House that so far as the former East Pakistan and Bengal refugees are concerned, as well as the West, the usual charge levelled against us is some sort of discrimination. This charge was levelled in the other House and if a separate motion is brought forward, I am prepared to face all the charges. . .

SHRI NIREN GHOSH: Yes, it should be done.

SHRI R KHADILKAR: K. For his

benefit I may mention now how much we have spent on these people who came to India from former East Pakistan. That much I may mention. The total expenditure incurred on relief and rehabilitation of refugees from former East Pakistan, upto 31st March, 1974, was Rs. 401.56 crores approximately. . .

SHRI NIREN GHOSH: That was frittered away in doles. . .

SHRI R. K. KHADILKAR:. . .and on Bangladesh refugees upto 31 si March, 1974, the total expenditure incurred was about Rs. SOO crores. This will < learly explain the condition. So far as we are concerned—the Department and the Government.—we are treating the refugee problem on par. . .

SHRI NIREN GHOSH: No, no, absolutely wrong.

MR. CHAIRMAN: You are to speak on your turn.

SHRI R. K. KHADILKAR: Tiierefore, the charge levelled against the Ministry, of discrimination, is wrong. If they have the proof, they OlUSt come forward. We are prepared to reply. One thing is llicie. So far as the West and the East is concerned.

as you know. Bengal is very heavily populated and most of the Bengalis came back for settlement and as you know.

SHRI NIREN GHOSH: No settlement; the) are roaming about.

SHRI R. K. KHADILKAR: No settlement was possible, 1 agree. Now there is no East Pakistan; it is Bangladesh and 1 must say in fairness that those who want to utilise litis, they will do according to the law. Whatever was feasible under the circumstances, was done. 98 lakh refugees have been admitted and they are settled in Bangladesh. Keeping these farts in view, to level a charge against the Government of discrimination, is totally

SHRI NIREN GHOSH: The Congress Government under Siddhartha Shankav Ray made the charge.

SHRI R. K. KHADILKAR: Then recently we had some talks with the Benga: Chiei Minister and the Bengal Chief Minister and the Planning Minister agreed and we have done something which we have never done before. Most of the loans have been written off. I can give the figures.

SHRI NIRKN GHOSH: That is also not true.

SHRI R. K. KHADILKAR: But if the Bengal Government fails to do anything, are we responsible? These agreements have been honoured by us. If they fail to respond to certain agreements, it is for them to take it up.

SHRI NIREN GHOSH: You have nit done anything; you are standing in the way.

SHRI R. K. KHADILKAR: So far as Mana is concerned, we are doing everything possible to settle them. In these difficult days, quite a number of States-have come forward. But it is always difficult. You must remember that it is not easy to settle a refugee. Mr. Niren Ghosh is not married. So, he does not know what a family life is. . . (*Interruptions*)

DR. K. MATHEW KURIAN (Kerala): The Minister is not a refugee. He should understand the refugee problem.

Calling Attention

SHRI gHUPESH GUPTA Bengal): M;i\ I know, Sir, by having been married lias he become wiser or something

SHRI R. K. KHADILKAR: He is also another bachelor in this House. Sir, so tar as the Mau.i Camp is concerned, we are very coascious about it, and in my statement, 1 have made it clear thai we have dispersed about 3,000 families in this year. We are living to disperse another 10,000 or so wherever they could be properly settled, whether in Orissa o: Maharashtra or Karnataka or Andhra oi Madhya Pradesh or anywhere. So, to charge like this is wrong. So far as Andaman is concerned, I have replied earlier that it is a special category. We want to develop it in an overall way. I want to tell the hon. Membet one thing. The ex-arm\ people have got a colony there. We must look to the defence side also. . .

SHRI NIREN GHOSH: What do you mean b\ thai:- Do ihey go and defend!

SHRI R. K. KHADILKAR: So far as lite enquire is concerned, we will take it up, if necessary. It is a law and order matter. It is a matter left to the Madhya Pradesh Government. They have ordered a magisterial enquiry. They have done, I must say...

SHRI KALYAN ROY: Why not a parliamentary pro-be?

SHRI R. K. KHADILKAR: That is out of question. It is a small matter. As I have said earlier, there were some part) and group fights, and all that happened. As you know the Bengali temper, the group fights are going on in the camp. .(Interruptions)

SHRI KALYAN ROY: On a point rl order, Sir. He s;i\s, "As \nii know IIK Bengali temper, the group fights. . ." What does he mean by it? He did not reph (o mi question. Originally. I lie-plan was to resettle 80,000 refugees in that area. He scuttled il down painfull; to 12,000. They have been allowed to rot

Khadilkar, since 1061. Mr vou have failed miserably. Don't add insult to the injury.

SHRI R. K. KHADILKAR: About the group lights, you judge for yourself.

Keying that because of certain factions , ilie atmosphere was disturbed. . . (Interruptions) In this camp, there are two groups, one group led by the 1NTLCthe Home Ministry circular is there-

another group led If, others, Fhey always Then are certain merchants who fight. also (Interruptions)

MR. CHAIRMAN: Shri N. R. Chou-dbury . • .

Sir, I have been carefully listening to the reply of the Minister ... In his reply, be (hired the charge made by Mr. Kalyan Roy and said that there has not been any discrimination in the Rehabilitation programme between the West Pakistan refugees and the East Pakistan refugees. Sir,

I agree that it is not a part of this Call Attention notice. But the fact remains that the refugee problem in eastern India has not yet been solved, And it has been solved in the western side. Sir, if vi e examine how the East Pakistan

es had been rehabilitated and how the West Pakistan refugees had been rehabilitated. I think, the Minister will be convinced that there has been discrimination. Sir, this refugee problem has crippled the economy of the whole of eastern India. was referring to Bengal only.

II has (rippled the conom; of the whole of eastern India. Sir. ibis problem is there net only in bengal but, as vou know, in Assam also. I do not know the exact number but some thousands of people arc still in camps in Assam itself. Apart from mat, they are also in camps in other parts of i he country,

Sir, (lie very existence of refugee <;:mps proves that the problem in the eastern sector has nol been solved. It is the responsibility of the Government '-I India io solve this problem. 1 would like lo know from the hon. Minister U>' how long are these refugees going to be kept in camps. This camp life is a ver\ bad life and is a disagreeable one. invites corruption, the uav these

(amps ax- managed. He said that the trouble arose out of group rivalries. 1 have seen the refugee camps. I have got personal experience. I have my own relations in camps. I have seen how these refugees are treated in camps. Mr. Kalvan Roy has just equalised the refugee (amps with concentration camps. I am not going to do that. But. 1 would still sav that these camps are not well managed. The camp commandants are there in these camps. He has got a chain of people under him who often resort to torture and several vices take place in camps. Sir, the hon. Minister has said that these was group rivalry in the camp. It needs a thorough probe by what.-,ei machinery he deems fit. It needs a thorough probe because this group rivalry is the product of the mismanagement by the camp commandant or who (in m.n be there. Those people indulge in this groupism because of these vices which takes place there. There is also a good deal of corruption, including misappropriation of money. All these tilings take place with the help of certain touts who are there among the refugees. Von may give them any name, I.N.T.U.C. or any other thing, but every time we find in all the camps some corrupt practices and vices are being indulged in by the management. Sir, I say it categorically because I have personal knowledge about such \ices. All these things take place in the (amps and to the pleasure of (amp authorities and those people who collide with them or are in league with the camp authorities, the corrupt officials, the} get some favour and they get certain amount of preference in the rehabilitation programme.

Calling Attention

Sir. the hon. Minister said that there was group rivalry but he did not sav what thin group rivalry was for. He only said that there was group rivalry and a police patrol party was there which was attacked. Nobody will attack a police party unnecessarily and without any reason. There must be some reason behind that. Sir, is the camp commandant and his people are resorting to corrupt practices and vices in collusion with sume people, whom they call to be the leaders of some group. There were some others who were genuinely opposed to it and a clash arose between the so

called touts of the camp authorities and the real leaders of the refugees. That is how tilings lake place. I do not know the exact position in the Mana (amp but I have HI) experience about

the working ol other camps. What happens is that the (amp commandant calls the police and there is a clash bet-men those people and the police and so firing takes place.

Sir. from Minister's reply we have not been able to get a clear picture. Sir, 1 know the Minister is a good man but he should agree to a probe of whatever nature he pleases; that he has to decide; but there must lie some sort of an impartial probe to find out the truth in the interests of rehabilitation and in the interests of national prestige.

Before I conclude, Sir, I would like to know for how long he is going to keep these refugees in these camps. He should answer this point. This rehabilitation programme must be expedited and completed as soon as possible.

SHRI R. K. KHADIEKAR: The hon. Member is right so far as East India is concerned. Apart from other problems because of the refugee problem there is a certain amount of poverty and general backwardness; ' agree with him. And therefore development is lacking. But so far as the question of settlement of refugees is concerned for his information I would like to give him some figures. 11.1.1.958 migrants came to India from former East Pakistan between 1st January, 1964 and 25th March, 1971. Till Mist December. 197?., 49,108 families have been rehabilitated. So our performance is not that bad as he depicts. Sir. the Government is very anxious that all refugees, all uprooted people must as far as possible be settled somewhere with some land or profession or whatever their for-mei calling was but with all our efforts we are not Successful entirely in liquidating the problem. That I must confess. Therefore I would request—as he himself has said—that Members of the House must, co-operate with the Government in the resettlement efforts particularly in the States.

SHRI NIREN GHOSH: You are for non-settlement.

SHRI R. K. KHADII.KAR: As lie just now said with uprooted people living fol years in (amps, thousands of tlicm together, something of this nature is bound to come up. Even in ordinary life if will happen and M> to accuse the Commandant of corruption or of encouraging all these things is very unfair. As I said earlier, in a situation of this sort. . .

SHRI N. R. CHOUDHURY: Sir, whatever I said, I said on the basis of my own experience. Of course I know nothing about the Mana Camp but 1 have experience of refugee eamps in mv ana and it was on the basis of that I was saving that these things happen.

SHRI R. K. KHADILKAR: So far as corruption is concerned, as vou know., unfortunately it has become a part of our social life, an element in our social life and we must trv to eradicate it. That is our main effort. So I must assure my hon. friend that everything possible is being done. So far as the discrimination part is concerned I would like to tell him that I feel that we must be specific instead of making a vague charge and if it is proved Government must be brought to book. Otherwise making a vague charge has no meaning. Yet the Government is trying to do justice as fat as possible.

SHRI N. R. CHOUDHURY: Sir. one specific question I asked whether the Minis ter is prepared to accept an impartial probe by whatever machinery lie deems fit.

MR. CHAIRMAN: No, no. No furthei quest ion.

SHRI NIREN GHOSH: Sir, I served as a Member of the Cabinet High-Power Committee on Refugee Rehabilitation. So what I speak, I speak with authority. You should understand that. That Committee and the Government of West Bengal under Mr Siddhartha Shankar Ray, Congress Government, has made a definite charge of differential and unequal treatment. They have used the word 'discriminatory' but I am not using that deliberately. Now, Sir, since he has doled out some figures I should like to tell you these are fictitious figures in a sense. Can he give the figures of lakhs and lakhs of acres that have been given to the refugees from West Pakistan? Besides. lakhs of houses have been found for them.

More than 2 lakhs have been found jobs through Employment Exchanges and you will he surprised there is now in existence for (hem a Settlement. Commissioner, a Central Claims Organisation, Custodian of Deposits, G.P. Accounts, Pay and Rehabilitation Officer. They are all there for the West Pakistan refugees. This is on record. As regaids this particular project I speak with authority that about 30 lakhs have not been still rehabilitated. The total is 60 lakhs. You have spent money on doles and \on are keeping them on doles making them beggars and prostitutes but you have done nothing by way of rehabilitation for them. At least 2;i modern townships are built for the refugees from West Pakistan but nothing foi those from East Pakistan. So, if vou add up the figure, it will come to anything like Rs. 2,000 crores by way of houses, etc. Government has done anything and everything for them and almost nothing for these people, That is my experience as a member of that committee. And Government have refused to spend money for that purpose. This is the position.

Sir, mm you will see—he admits—there arc 20,000 unsettled families after 20 years in the Mana Camp. That very fact itself speaks what the Government has done— apart from the other figures that I have given. Then, instead of 35,0(10 families for Dandakaranya, it has been reduced to 12,000 families and now it is further cut down to 7,000 families. And what does the Estimates Committee say? It has not been possible to prepare the Master Plan for Dandakaranya <\\i\ic to lack of suitable personnel and inadequate data for that area. That is your performance. Nol only that, Sir.

I'oi several years complaints have been made against the Commandant that he has been using refugee girls for immoral purposes in order to earn money. This Camp Commandant has heen trafficking in refugee women! From the Consultative Committee a team of M.Ps. has gone there. They know it and they saw it but still that Commandant has been retained there. It is because of litis that the troubles come. Poor fellow, Khadilkat-I do not. want to mention- Inn it hits been my experience. They are iinning a deaf car to the explosive situation that is wilding up on this issue. They do not care to realise it. 1 have visted the Andamans personally as a member of

the committee. There is scope Eat rehabilitation, liui, as a matter of policy they are shutting them out. Ami what i' he dole thai MHI arc giving to these refugees par iu-ad.-You should g'tye the figures. What is the dole and l>\ how much have you increased it-Three thousand families you have disposed of. Where? i know. To Orissa. Madhya Pradesh and other places. Where-wet \nu send them, ihe land there cannot be tilled, It is barren land or land lull of grave! ami stones. They are agriculturists and thc\ settle down wherever there land. There is enough land in the Andamans but you have deliberately done ih t. h is all in the Master Plan of the Siddhar-tha Shankar Rav Government. I have given a note on that, saying that even if that is accepted in full and translated into action -they have not done so— it touches only the Cringe of the problem'. 1 have submitted a note on that as a member of the Committee. This .Minister has not cared even to give me a reply to that note of mine. And these policy-makers are using two groups. Even if I take it for granted that there are two groups, they may fight with each other hur how can a leader be arrested and why should the polite lake part in that? At the behest of the Commandant who is traflick ing in immorality using refugee women as prostitutes? It is done under the benign eyes of the Government of India. I have seen in my .State itself lo what low depth* you can sink over ibis issue.

Calling Attention

Is India one? Do vou treat the people o) India as one? Or. do vou think there are two peoples, two races that one is treated as alien and so you are behaving in this fashion? These people are not settled even after 25 years. The entire problem has become an explosive situation and it must burst into flames some day.

We are trying to prevent it, but human misery somehow or other finds an outlet. ! accuse the Government of differential treatment. 1 accuse the Government of doing nothing in regard to their settlement. They have disbursed doles, turned them into beggars and prostitutes and most of them have died on the platform itself. That is what you have done. There should be a limit to it. He talks of the Planning Commission. I have talked to Mr. D. P. Pliar. but nothing has been done. He cannot do anything. You are making all sorts of misleading statements on the floor of the House.

2-12 RSS/ND/74

SHRI R. K. KH\Dtl..KAR: Let KK make or two announcements. I have just go! a message to say that out of the injured one is dead. So. in till four deaths have taken l>la< e . .

SHRI NIREN GHOSH: In, hiding a

SHRI R. K. KHADILKAR: That we shall see later on. So far as the other charges are concerned, I must say, whatever he the weakness of the former Commandant, so far a-- this camp is concerned, we have changed tin Chiel Commandant and appointed Brigadier Das. since February this year. He must remember that. He was a member of out Reviewing Committee and he knows the problem from the Bengal angle very well. Unfortunately, if what he has stated would have been correct, his party, which is trying naturally to ttade on the refugee problem saving that it is not settled, would have got more support. He did not get that support.

SHRI .NIREN GHOSE: What did von sav? Repeat it again.

SHRI R. K. KHADILKAR: I shall give some information. There are 20 State administered camps in various States and one Centrally administered camp at Mana. Besides, there is the Tawa work-site camp, which comes under the administrative con-i rol of the Chief Commandant, Mana. ThcTe are also work camps in rehabilitation liti S in Dandakaranva known as Karmishi-birs. The total number of families living in these camps is 26.311 comprising 1,12,00!) persons . . .

SHRI NIREN GHOSH: Twenty thousand families have not been settled.

SHRI R. K. KHADILKAR: Of these, about 4,550 families, comprising about 15,800 persons, are of P.I..- permanent liabilitycategory. They cannot support themselves. These facts I am giving to counteract what he stated. We have solved a big problem. Only a small thing remains . .

SHRI NIREN GHOSH: No.

SHRI R. U. KH AD 11 KAR: We- are sorry foi it and we are going lo do it. So far as the future is concerned, our Planning Minister and the Chief Minister, West Bengal

[Shri R. Khadifkar]

Iiavc arrived at a settlement. (Interruption) Our plans lor settlement must be do\c tailed.

SHRI NIREN GHOSH: !i ha-, been done behind the back of our committee.

MR. CHAIRMAN': Why are you upset?

SHRI R. ft. KHADILKAR: It must be iled into the State scheme of development, to which ho has agreed. If. he wants help for that and whatever they have settled, it fs for" the Planning Commission to make advances. As I said earlier, we are not responsible if nothing has been done. It is for him to go to the Chief Minister and find out . . .

SHRI NIREN GHOSH: You are the Minister of Rehabilitation.

SHRI R. K. KHADILKAR: He asked what dr> we pay them?

SHRI NIREN GHOSH: Wonderful.

SHRI R. K. KHADILKAR: About doles in work camps per family, one member gets now Rs. h); two members get Rs. (30; three members get Rs. 80. A family with four members gets Rs. 97.50. A family with five members gets Rs. 115 and a family with six members gets Rs. 182.50. A family with seven members gets Rs. 150. This is as a result of the increase in doles by Rs. :> and Rs. 10 agreed to lately. So this must be kepi in mind. Over and above all this, do you get anywhere in this country wheat at fifty paise a kilo? We are giving it daily. It is uniform for all, elders and youngsters.

SHRI NIREN GHOSH: May I respectfully submit . . .

MR. CHAIRMAN: You have already taken much more time.

SHRI NIREN GHOSH: T confess I have taken some time: I do not denv. He mentioned about Members of Parliament of that area. Are the Government prepared to accept whatever they saj in the meeting? I throw round tin challenge. You call all the Members from the Congress and other patties from West Bengal and Assam and lei them say-Are \<>u prepared to accept all that they say?

SRI LOKANATH MISRA (Orissa): If Mr. Niren (.hush's allegation regarding the Brigadier who has been transferred is even 10 per cent. true, then I think il is a heinous (time which has been committed by the Commandant. I in bonT>le Minister said thai he had transferred him-may be be has been transferred to Simla which should be considered as a promotion rather than any action against him. May I ask the hou'ble Minister whether he has received any kind of complaint from the refugees regarding the Brigadier Commandant of the Camp indulging in immoral naflicing in refugee women? If that be so . . .

SHRI BHUPESH GUPTA: You are deliberately misleading. When has this Government not promoted corrupt and bad officials? Lei him < larify.

MIRI LOKANATH MISRA: I would like to know that categorically. Sir, this report is the product of the Committee which was set up of the Government of India. On page 1 il s;i\s;

"ii is tint that the State Government could not spend all the amount sanctioned by the Government of India under the so-called residuary schemes. But there were nianv cogent reasons for this failure, the blame for which must be shared by the Central Government along with the State Government The greatest difficulty the State Government experienced in implementing the residuary schemes was created by the Government of India when it insisted that the State Government must share one-third of the 'osses to be incurred on account of non-recovery of rehabilitation loans. This in fa. t brought the rehabilitation work virtually to a Stand-still till the State Government agreed to share the losses."

If this was the report of the high-powered Committee which was set up by the Government ol India itself, what action did the Government of India take in response to sin Ii ,i note by the high-powered committee? Thai is another question.

Sir, the hou'ble Minister gave some figures. 1 he figures, I tint told, may be essentially true but the picture given by him vias probably in a somewhat diluted form because be gave the families of 5, 6 and 7. May I know whether it is nol a

fad thai i young child below three years is given 50 paise per da) which comes to Rs. 15 a month, a bnv between 8-8 is given Re, 1 per day which comes to Rs. 30 a month and a boy above 8 or a male oi female member, whatever ii is, is given Rs. 1.50 per day? How does the hon'ble Ministei expect, when pikes have risen almost 200 per cent, (lining the last three ov linn years, these people to carry oir with a d(jfe consisting of eight annas to Rs. 1.50 per da\?

Calling Attention

Thea. finally, doe- the hon'ble Ministei think that giving them doles and repeating it day alter day and month after month would keep their morale high. If they are ki p! on doles lor an indefinite period, naturally, in any (amp there would he indignation, resistance and frustration.

May I know what attempt lias been made b\ the hon. Minister to rehabilitate them near the camp by way of providing some kind of industry there? No agricultural land could he made available to Such a colossal number of people who have been uprooted. Could not some kind of an attempt be made in order to absorb all the refugees who have been settled in camps. by way of setting up an industry, whether small-scale or large scale, so that all these people could be absorbed locally? Then there would not have been any kind of disturbance, there would not. have been any kind of frustration because they would have had win!, mar at hand and the entire area would have developed into a nice colom instead of remaining a poverty-stricken, dependent camp all through. May 1 know if all the money that has been spent up to now in these camps would not have been enough to sd up an industry, whether small-scale or large-scale? And even if it is late now. would lie think of selling up an industry near about the camps everywhere so that the refugee problem Would be solved once and for all even though they would continue staying at the same place, though not in the camps but on their well-deserved pay from the industries?

SHRI R. K. KHADILKAR: Sir, all his suggestions are already at work. If he sees the reports of the Rehabilitation Corporation near Calcutta where we nave invested a lot of money with a view to finding employment for these people, he will iiow much money has been sunk

Ii\ the Government in this. But apart from for his information 1 may mention that in every camp, according to the population, there are primary schools and in Mana Camp Higher Secondary Schools and facilities for trade training and othei training. So it is ah each tin re. The second thing is about the Commandant. What my lion, friend mentioned is not true. It is a charge levelled by the Opposition which has no: in en proved, lint I do admit that in a population of this nature which lias been uprooted, there might be a few cases where they might have fallen from virtue. fiut there are not many cases to shout about.

SHRI LOKANATH MISRA: On a point of order, Sir. It is. in fad. very undignified fos the Minister in charge o) Rehabilitation to say that there may be one or two (ases, but it is not a ease lot shouting. Even if there is one case which has been brought about by the conduct of Brig. Das or the Commandant of the Camp, he should be taken to task. You cannot excuse even if there is one case uhere a woman was made to lose her virtue.

PR. K. MATHEW KURIAN: Sir, the Minister's explanation is not convincing. Even if there is one case, if should be pro-pi ly enquired into. The Minister should no: try to whitewash by saying that stails-tically the proportion in small.

SHRI R. K. KHAMLKAR; There is no desire to whitewash this thing. As I said earlier...

SHRI RABI RAY (Osissa): Have vou made personal enquiries?

SHRI R. K. KHAMLKAR: Let me complete my reply. Number one, the hon. Member made a charge and asked whether the Commandant has been promoted and sent to Simla. I his is totally false. He was changed because we found him unsuitable. To manage a lakh of people at the camp and look after them is not an easy job, you must remember. From my own experience of Bengal refugees-98 lakhs Bor ten months-I can sav that there may be a few rases, but I have not come across a single case of this nature. Therefore, as I said earlier, so far as this fall of virtue is concerned, there might be a stray incident To accuse an officer is very easy, but to find a good and virtuous and

[Shri R. K. Khadilkar]

efficient officer is UP. difficult. But it. is not the Government's intention Co promote a man who has fallen from virtue, lei Him poini out am instance. 1 will \n it has not been done. So far as training and edu cation is concerned, I entirel) agree \\'i111 him that they must be trained. We have made arrangemi nts. The) musi b i settled according to their trade. We have made arrangements. But there must also be some aptitude for this purpose. And as I mi n tioned. if \ on read the report of two years back you will and, we are making losses evefj year. From this it is very clear, whatever we have spent, is lost. There is nothing. So Ear as Bengal refugees are concerned, he mentioned to me, I must say we are doing everything possible. It is foi the State Government to lake greater interest, to find out the solution.

Calling Attention

SHRI LOKANATH MISRA: I he Slate Government staled in the report that becauSC there is a stipulation that one-thiid of the losses must be borne by tin State Government, it has not been possible foi the State Government to invest money; and therefore, many of your schemes have not tome into action. That is what I men tioned to von. Sir, this is a major policy matter. The Minister should sa\ something on it. I brought this to his notice, through the Chair, that because there is a stiptila tion that one-third of the losses must be borne by the State Government, the State Governments have not been able to utilise the n e\ because they cannot bear that.

SHRI R. K. KHADILKAR: He docs not know the latest position. I have already said that most of the loans have been wiped off by the recent order, and titles in land are being given. Now the position is different.

SHRI NIREN GHOSH: On a point of information, one Mr. Bhushan Pal's salary has been seized on account of loans.

SHRI SUHRID MULLICK CHOU-DHURY (West Bengal): Regarding the stepmotherly attitude of the Government, it has

been disclosed by various Members of the House and I do not want to repeat all lhat. I only say that police firing on destitutes and unarmed people is an act of cowardice. Similarly it may be recalled that a few months back some of the refugees who came from Bihar to represent their

i;u before the Minister were given a uilt^ shoulder and forcibly sent back. The Government should be ashamed of this towards refugees. In this particular case a magisterial inquiry is not lent. It is suggested that a high-level itupiin at leas! at the level of a Higli Court fudge should he ordered immediately and the report should be placed before the House as soem as possible.

SHRI K. K. KHADILKAR: As I said earlier, so far as the inquiry part is cond, i' is the Madhya Pradesh Govern ment which is looking into this question. And they have ordered a magisterial inquiry. 1 will pass on all the suggestions to in, well and good. them. H they

SHRI MKLN GHOSH: You tell us whereciirnmend or not. You tell us whelhci ihe Central Government being in charge ol rehabilitation recommends the [estion to the Madhya Pradesh Government or not.

SHRI R. K. KHADILKAR: I will say that these are thi opinions expressed in the House.

SHRI I OKANATH MISRA: Refugees air Mnir charge.

SHRI k. K. KHADILKAR: As I said in m\ statement, so far as refugees are con cerned, they are our charge, I entirel) admil ii. Hut as regards law and order pro blem is concerned, firing was clone under a magisterial order. Therefore, so far as this is concerned, I will pass em the suggestion to the Government of Matlhya Pradesh. I'oi his information I may mention that the Command > oon as their term is over or otherwise il there is a complaint, lhe\ are removed.

SHRI N. R. CHOUDHURY: On a point of order. Sir, two points have been made out by the Members: one is firing and the is maladministration in camps. My is that cam]) administration lies with Government of India. So he ma\ recommend the suggestions of the Members to State Government. But what about mallistration? Whal has he to say about That is his affair. 1 ii u is not the ni v. st.ue Government.

CHAIRMAN: Theie is no point of onler. Next, Mr. Jairainelas Daulatiam.

SHRI JAIRAMDAS DAULATRAM

minated): Sir, I am dealing with more or less a basic principle dining the lew words thai I ".ill utter. I personally hate to use the word 'refugees' for all the displaced persons Who have come from Pakistan. By using the word 'refugees', we are lowering their real status. The) were all Indian IS. 1 In \ were citizens ol undivided India. Leaders decided foi the sake of independence at a certain part of undivided India to accept partition. Those who were displaced by partition from time to lime up till now are all persons of Indian origin and they weie all citizens of undivided India. The) are the victims ol independence. Independence which has enriched the rest of India, independence which has led to the development of the rest of India, independence which lias given us this Parliament and given us st.itus and privileges, due, and may I say some undue, to the Members of l'arliainenl and which has created Ministers in charge of the country, was achieved on the shoulders of the sufferings of these people. I would request the Minister of Rehabilitation to take a < oirect view of the situation end realise that they weie our fellow citizens and many of ihem were freedom fighters and main of them nail been to prison lor the s.ike of independence of the rest of India. Our whole attitude ought In change. We ought lo give some priority to the rehabilitation of these people. There are large areas being irrigated in the country in the: resi of India, undivided India. I would give priority for the rehabilitation of the agriculturists in all these newh irrigated areas in different parts of the country. If I were incharge I would give priority—as Sardar Vallabhbhai Patel iias done—in the employment of these old fellow Indian citizens on the basis of whose sufferings we have become independent and we have got this Parliament and we got power. All these basic principles ought to guide the Ministry of Rehabilitation, if it has to do its duly. I would also make a request to the Minister of Rehabilitation. If he has to really do bis duty to his own conscience, he should tour, tour and tour all the time available to him when the Parliament is not sitting. Whether the administration is in the hands of the States or not, it is the duly of the Centre whose decisions has created this situation under which this has become the duty of the State Governments. Personal louring will give him a realistic view of the problems

and that will cieate an almospheic and psycholog) among the refugees themselves which will help the administration of the problems with which you are faced. It is this basic principle that I venture to place before you. This would also Include people who have nunc from Sind in West Pakistan, lint I am not going into the details of ihal problem. You have to adopt a correct attitude because these are our old fellow Indian citizens, fellow freedom fighters. lh(\ are now in difficulties and they have been in difficulties for many, many years.

SHRI R. K. KHAD1LKAR: Before 1 reply to the points raised by the veteran Member of this House, I would like to sa\ about one point regarding the concern expressed about the nature of enquiry. That point has been made and we will pursue it. So Ear as the administration is concerned, if a positive suggestion is made, it can be looked into because* we have lot of experienced people in this very Department. They have experience over so many years. If feasible suggestions are made, certainly we shall undertake to examine them.

So far as the honourable Member, the veteran Member, is concerned, he means himself. Hut I do not call him a refugee. lie is a wr\ good Indian and he is a freedom lighter. So, I would reply to two points of his, only. I do recognise that we should not call them refugees. I am using this term because ii is a common term and I will call them only as Indians or migrants or whatevei you like and if vou can suggest any other term, personally I am prepared lo adopt it.

Now, there is another thing: When i look at any refugee, I look at him only with the greatest compassion and human feelings because he is equally our citizen, whether he comes from Bengal or Punjab or Sind. He himself knows how Maharashtra has treated the Sindhis. So, in a situation like this, I entirely agree with him that we should look at them with the greatest sympathy, not pity, but sympathy and understanding, and also with an awareness of their psychology, because they have been ousted.

So far as giving priorities is concerned, the Government has always kept in view this thing. Otherwise, why has the Government incurred this much of expenditure? It is

[Shri R. K. Khadilkar]

because of the fact that the Government has considered it its duty and we have discharged this as far as possible within our means. So, 1 would assure him that we do not look at them from any other angle.

[Mr. Deputy Chairman in the Chair]
REFERENCE TO CIRCULATION
OF THE REPORT OF THE PAY
COMMITTEE FOR THE
PARLIAMENT SECRETARIATES TO
THE MEMBERS.

DR. K. MATHEW KURIAN (Kerala): Sir, on a point of order. Before we go on to the next item on the agenda. 1 would like to make a submission . . .

MR. DEPUTY CHAIRMAN: No, please. You cannot raise anything now.

DR. K. MATHEW KURIAN: Sir. some time back, we discussed a Private Member's Resolution on the pay; sinks and allowances and the service conditions oi the Rajya Sabha Secretariat staff. I understand that the Pay Committee has gone into this matter and a Report has been submitted. I would, therefore, request, the Government, through you. Sir, to allow this matter to be discussed.

MR. DEPUTY CHAIRMAN: Mr. Kurian. you cannot raise this now. It is absolutely out of order.

DR. K. MAI HEW KURIAN: At least the Report can be circulated to the Members

so lb,U we will know what it is and we will have an opportunity to dismss ii.

MR. DEPUTY CHAIRMAN: This cannot be allowed.

SHRI KALYAN ROY (West Bengal); Sir, I agree with you that this cannot be raised now. And 1 also do not want to force it on you. But I would say that at least the Report can be circulated to us.

MR. DEPUTY CHAIRMAN: All right. We go on to the next item.

THE INTEREST TAX BILL, 1974

THE MINISTER OF STATE IN THE^ MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move:

"That the Bill to impose a special tax on interest in certain cases, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill seeks to levy a special tax on tiie total amount of interest received by lln Siale Bank, the nationalised banks and b\ tin.' other scheduled banks on loans and advances made In them in India. The proposed levy is a part of the various antiinflationary measures taken by the Government in recent months. I'he banks would be expected to reimburse themselves to the extent necessary by making appropriate ad justments in the interest rates charged from borrowers. It is expected to result in an increase of about one per cent in the cost of borrowings from the scheduled banks. It is estimated that the proposed measure will yield about Rs. 00 crores in a full year and Rs. 'lb crores during the current financial year. The proposed tax will thus have both a monetary and fiscal impact inasmuch as it will serve the purpose of raising the cost of borrowed funds and of supplementing Government revenues,

'Fhe proposed tax, to be known as "interesttax", will be levied at the rate of 7 per rent on the amount of the chargeable interest. For the purpose of the lew, interest will include commitment charges on the unutilised portion of any credit sanctioned for being availed of in India, as also discounts on promissory notes or bills of exchange drawn oi made in India. Discounts on treasury bills will, however, be outside the scope of the tevy. Interest mi Government Securities and on debentures or other securities issued by local authorities, companies or statutory corporations has also been exempted from the proposed levy. Interest received on loans and advances made by a scheduled bank to other scheduled banks will not be chargeable to tax. This exemption is being allowed because such loans and advances represent temporary accommodation granted by one bank to another and interest received by the borrowing bank from its constituents will, in any event, be chargeable to tax in its own hands.